

Government of Jammu and Kashmir
Forest, Ecology and Environment Department
Civil Secretariat, Jammu/Srinagar

Notification

Srinagar, 31st May, 2024

S.O.-320 In exercise of the powers conferred by section 64 of the Wildlife Protection Act, 1972 (No. 53 of 1972), the Government of Jammu and Kashmir hereby makes the following rules, namely:

1. Short title, extent and commencement.- (1). These rules may be called the Jammu and Kashmir Wildlife (Protection) Rules, 2024.

(2) They shall extend to the whole of the Union Territory of Jammu and Kashmir.

(3) They shall come into force from the date of their publication in the official Gazette.

2. Definitions.- In these rules, unless the context otherwise requires:-

- a) "**Act**" means the Wildlife Protection Act, 1972 (No. 53 of 1972);
- b) "**Board**" means Wildlife Board for Union Territory of Jammu & Kashmir;
- c) "**Chairman**" means the Chairman of the Wildlife Board for Union Territory of Jammu & Kashmir;
- d) "**Form**" means a form appended to these Rules;
- e) "**Fee**" means amount chargeable from a permit holder;
- f) "**Government**" means the Government of Jammu and Kashmir;
- g) "**Non-official member**" means member of Wildlife Board for Union Territory of J&K referred to in clauses (d) & (e) of sub-section (1) of section 6 of the Act;





- h) **"Permit"** means permission granted under the Act and Rules made thereunder;
- i) **"Section"** means the section of the Act;
- j) **"Schedule"** means a schedule to the Act; and
- k) All other words, expressions used herein but not defined in these rules shall have the same meaning as assigned to them under the Act.

3. Terms of office.- The term of office of a non-official member of the Board referred to in clause (d) & (e) of sub section (1) of section 6 of the Act shall be two years from the date of his/her appointment.

4. Resignation. – (1) A non-official member of the Board may resign in writing under his hand addressed to the Chairman.

(2) The vacancy of the non-official member of the Board shall fall vacant from the date on which his resignation is accepted or on the expiry of thirty days from the date of receipt of intimation of resignation whichever is earlier.

(3) The power to accept the resignation of a member of the Board shall vest in the Chairman.

5. Filling of casual vacancies.- When a non-official member of the Board resigns or dies or is removed from office or becomes incapable of acting, the Government may, by notification, appoint a person to fill the vacancy.

6. Removal from the Board.- The Government may remove any non-official member from the Board if he/she:-

- a) is of unsound mind and stands so declared by a competent Medical Board; or
- b) is an un-discharged insolvent; or
- c) is convicted of a criminal offence involving moral turpitude; or



d) is held guilty by a Court of law for contravention of any of the provisions of the Act or the rules framed thereunder.

7. Allowances.- (1) The non-official member of the Board shall get travelling allowance and daily allowance as admissible to Class I officer(s) of the Union Territory for attending meeting of the Board.

(2) Non-official members of the Board shall get sitting fee/honorarium for attending the meeting of the Board at the rate as prescribed by the Government.

(3) The Secretary of the Board shall be the controlling authority in respect of payment of allowances under this rule.

8. Quorum.- The quorum for meeting of the Board shall not be less than 50% of the total members.

9. Entry in National Park, Sanctuary or Reserve Area.- (1) Every person desiring to enter a Sanctuary or National Park or Conservation reserve for purposes of photography/tourism/transaction of any other lawful business, shall obtain a permit which may be issued by Chief Wildlife Warden or Wildlife Warden or any person authorized by Chief Wildlife Warden in Form No. 1.

(2) A permit issued under sub-rule (1) shall be subject to payment of fee at the rate prescribed by the Government from time to time.

(3) Fee for entry of light vehicles in National Parks, Wildlife Sanctuaries and Conservation Reserves shall be charged at the rate as prescribed by the Government from time to time.

(4) The Departmental Officers and officials while performing their duties in the Wildlife Protected Areas shall be exempted from payment of entry fee.

52



10. Cancellation of permit.- The Chief Wildlife Warden or Incharge of the National Park or Sanctuary or the Conservation Reserve may, for good and sufficient reasons, to be recorded in writing, cancel any permit granted under these rules.

11. Permission for making feature films.- Permission for making feature films, documentary films, Television Serial or professional photography in a National Park or Sanctuary or Conservation Reserve shall be granted by the Chief Wildlife Warden on payment of fee at the rate as prescribed by the Government from time to time.

12. Power to exempt.- Where it is considered necessary or expedient so to do in the public interest, the Chief Wildlife Warden may exempt any person(s) and/or vehicle(s) from the payment of the fee payable under these rules.

13. Registration of certain persons in possession of arms.- The registration of certain persons in possession of arms shall be as under:-

- a) For the registration of arms as provided in section 34, the person possessing the arm shall apply to Wildlife Warden on Form II.
- b) The fee to be paid as per sub-section (1) of section 34 shall be at the rate as prescribed by the Government.
- c) The Wildlife Warden shall, on receipt of duly filled in Form-II alongwith fee, issue registration certificate on Form-III.

14. Cognizance of offences:- Besides the Chief Wildlife Warden, the following officers shall be authorized to make complaints under section 55 within their respective jurisdictions; namely: -

- i. Conservator of Forests (Territorial)
- ii. Regional Wildlife Warden
- iii. Divisional Forest Officer (Territorial)
- iv. Deputy Conservator of Forests
- v. Wildlife Warden

- vi. Assistant Conservator of Forests
- vii. Assistant Wildlife Warden
- viii. Range Officer

15. Repeal and Savings.- (1) The Jammu & Kashmir Wildlife Protection Rules 1979, are hereby repealed.

(2) Notwithstanding such repeal, any action taken under the rules so repealed shall be deemed to have been taken under the corresponding provisions of these rules.

By Order of the Lieutenant Governor.

Sd/-
(Dheeraj Gupta), IAS
Financial Commissioner (Additional Chief Secretary)

No. FST-ADM/70/2021-02 (63055)

Dated: 31 -05-2024



Copy to the:-

1. Secretary to the Government of India, MoEF&CC, Government of India.
2. Ld. Advocate General, J&K.
3. All Financial Commissioners.
4. Director General of Police, J&K.
5. All Principal Secretaries to the Government, J&K.
6. Principal Secretary to the Hon'ble Lieutenant Governor, J&K.
7. Joint Secretary (Jammu, Kashmir & Ladakh), Ministry of Home Affairs, Government of India.
8. All Commissioner/Secretaries to the Government, J&K.
9. Principal Chief Conservator of Forests & HoFF, J&K.
10. All Head of the Departments of Forest, Ecology & Environment Department.
11. Divisional Commissioner, Jammu/Kashmir.
12. Director Information, J&K.
13. All Deputy Commissioners, J&K.
14. Director, Archives, Archeology and Museums, J&K.

S.D.



15. General Manager, Ranbir Government Press, Jammu/Srinagar for publication of the S.O. in the Government Gazette.
16. Private Secretary to the Chief Secretary, J&K.
17. Private Secretary to Financial Commissioner (ACS), Forest, Ecology and Environment Department.
18. I/c Website, Forest, Ecology and Environment Department.
19. Notification File/Stock File.


(Suhail-Ul-Islam) JKAS
Deputy Secretary to the Government


FORM-I

**FORM OF PERMIT TO ENTER IN WILDLIFE SANCTUARY/NATIONAL PARK/
CONSERVATION RESERVE**

Permit No: _____

Dated: _____

Permission is hereby granted in favour of Shri/Smt/Ms/M/s
_____ S/o D/o W/o _____ Address
_____ w.e.f. _____ to _____ to enter in the Wildlife
Sanctuary/National Park/Conservation Reserve _____ Division
_____ District _____ Union Territory of Jammu & Kashmir.

- a. Investigation or study of Wildlife and purposes ancillary or incidental thereto.
- b. Photography/Film Making.
- c. Scientific Research.
- d. Tourism.
- e. Trekking.
- f. Transaction of any other Lawful business _____.

Permission is subject to the following conditions:

- 1) Permit holder shall abide by provisions of Wildlife (Protection) Act, 1972 and rules made thereunder.
- 2) Permit holder shall pay the requisite fee before entering the Wildlife Protected Areas.
- 3) Permit holder shall not litter the Wildlife Area.
- 4) Permit holder shall abide by the instructions of Wildlife Department staff on duty in the area.

Permit holder shall abide by any other condition to be imposed by issuing authority.

Issuing Authority



FORM-II

To

Wildlife Warden,
National Park/Wildlife Sanctuary

Passport size
photograph

Sir,

I _____ S/o D/o W/o _____ R/o _____ live within ten kilometers of _____ National Park/Wildlife Sanctuary and apply for the registration of my name and address in accordance with the provisions of the section 34 of Wildlife (Protection) Act, 1972.

The particulars of the arms possessed by me are as under:

License number & date of issue	Brief description of weapon with details e.g. distinguishing marks, Reg. No. etc	Quantity and description of each kind of ammunition entitled to possess	Whether license is for sport/self protection or display	Date on which license expires	Remarks (Name and address of retainers, if any specified in the license)
1	2	3	4	5	6

The arms license is enclosed herewith for verification, endorsement and return. The requisite fee has been deposited vide Treasury Receipt No./Government Receipt No. _____ Dated _____ (Enclosed in original).

Dated: _____

Signature of applicant



FORM-III

**CERTIFICATE OF REGISTRATION UNDER SECTION 34 OF THE WILDLIFE
(PROTECTION) ACT, 1972.**

Passport size
photograph

Registration No: _____

Dated: _____

This registration certificate is issued in favour of Sh. _____ W/o
_____ R/o _____ under section 34 of the Wildlife
(Protection) Act, 1972 with regard to possession of Arm(s) by him with particulars as
under:

License number & date of issue	Brief description of weapon with details e.g. distinguishing marks, Reg. No. etc	Quantity and description of each kind of ammunition entitled to possess	Whether license is for sport/self protection or display	Date on which license expires	Remarks (Name and address of retainers, if any specified in the license)
1	2	3	4	5	6

The registration fee has been paid by the applicant vide Treasury Receipt No./Government Receipt No. _____ Dated _____.

The registration is subject to the following conditions:

- The Licensee shall not violate provisions of the Wildlife (Protection) Act, 1972 and the rules made thereunder.
- The Licensee shall abide by directions/orders of Government of India, Government of Jammu & Kashmir and orders of Hon'ble Courts with regard to possession of arms.
- The Licensee shall abide by directions & conditions, if any, laid by authorities of Department of Wildlife Protection, J&K (Not below the rank of Wildlife Warden of the area).



Signature